

[Shri F. A. Ahmed]

releases available to the Government for meeting emergent requirements and for distribution through fair price shops to domestic consumers at a fixed ex-factory price of Rs. 150/- per quintal exclusive of excise duty. The Government have agreed to this price taking into account the overall interests of the cane-grower, the industry and the consumer. Under this arrangement, it will be possible for the domestic consumers in most places to get a reasonable part of their requirements at about Rs 2 per kg. In Delhi, it will be slightly higher on account of the higher octroi duty here. This arrangement is likely to be put into operation very soon. If this measure does not bring about the desired result, the Government would not hesitate to take such stringent steps as the situation may call for.

JOINT COMMITTEE ON AMENDMENTS TO ELECTION LAW

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI JAGANNATH RAO : (Chattrapur) : I beg to move :

"That this House do further extend the time for the presentation of the Report of the Joint Committee on amendments to election law upto the last day of the first week of the Budget Session (1972)"

MR. SPEAKER : I think this is very correct. Now the elections are being postponed, you will have more time. You need not make it too rigid. The question is :

"That this House do further extend the time for the presentation of the Report of the Joint Committee on amendments to election law up to the last day of the first week of the Budget Session (1972)."

The motion was adopted.

11.09 hrs.

BUSINESS OF THE HOUSE

MR. SPEAKER : Before we take up the regular discussion I have to make one

announcement. Government want to bring up for discussion and immediate passing a Bill entitled Naval and Aircrafts Prizes Bill 1971. According to the reasons given, at present our navy is unable to enforce the stoppage of war-like materials carried by foreign ships to ports in Pakistan because there is no law on the subject. They want this law to be passed immediately. I have informed government that they can introduce and pass that Bill either today or tomorrow, as they like and there will be no difficulty from our side. Copies of the Bill will be made available to members.

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : Will it be discussed today or tomorrow ?

MR. SPEAKER : Perhaps tomorrow. I will ask the Defence Minister to move it today. It will be taken up tomorrow and all the other formalities will follow.

11.10 hrs.

COKING COAL MINES (EMERGENCY PROVISIONS) BILL CONTD.

MR. SPEAKER : Now we shall take up further consideration of the Coking Coal Mines (Emergency Provisions) Bill. We have already taken 20 minutes over it. There is so much urgent business pending and we have very little time available. When the time was allotted in the meeting of the Business Advisory Committee, it was fixed on the basis of the House sitting for the whole day. But now that has been reduced almost to half. Therefore, Members should kindly take lesser time than they had originally planned to take.

SHRI S. M. BANERJEE (Kanpur) : Let us sit one hour extra.

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : We are prepared to sit for the whole day.

MR. SPEAKER : They want their officers to be free and they want to be free themselves for many other things. For us it is all right ; we are doing nothing else.

SHRI DASARATHA DEB (Tripura East) : Mr. Speaker, Sir, it is good that the